

ITEM NO.16

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SUO MOTO WRIT PETITION(CIVIL) No(s). 3/2025

IN RE : KANCHA GACHIBOWLI FOREST, STATE OF TELANGANA Petitioner(s)

VERSUS

Respondent(s)

FOR ADMISSION

WITH

W.P.(C) No. 287/2025 (PIL-W)

FOR ADMISSION

IA No. 90532/2025 - STAY APPLICATION

Date : 13-08-2025 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE K. VINOD CHANDRAN

For Petitioner(s) :

Mr. P. Mohith Rao, AOR
Ms. J. Akshitha, Adv.
Mr. Eugene S Philomene, Adv.

For Respondent(s) :

Ms. Devina Sehgal, AOR
Mr. Yatharth Kansal, Adv.
Mr. Srikanth Varma Mudunuru, Adv.

Dr. Abhishek Singhvi, Sr. Adv.
Dr. Menaka Guruswamy, Sr. Adv.
Mr. Sravan Kumar Karanam, AOR
Mr. Priyansha Sharma, Adv.
Mr. Kumar Abhishek, Adv.
Ms. Arunima Das, Adv.
Mr. Kumar Nikhil, Adv.
Mr. P. Venkatraju, Adv.

Mr. S. Niranjan Reddy, Sr. Adv.
Mr. Mohammed Omer Farooq, Adv.

Mr. Naveen Hegde, AOR
Ms. Akhila Palem, Adv.
Mr. Salar Aatif, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Dr. Abhishek Manu Singhvi, learned senior counsel appearing for the State submits that the State is looking at the whole proposal in a holistic manner, ensuring that the interests of the environment and the wildlife are balanced with the objectives of development.
2. We appreciate the State for taking such a stand.
3. The Court has repeatedly observed that it is not opposed to development, however, such development must be sustainable.
4. While carrying out the developmental activities, the interests of the environment and the wildlife has to be taken care of, by ensuring appropriate mitigation and compensatory measures.
5. If the State proceeds with such a balanced proposal, this Court will welcome it.
6. List these matters after six weeks.

(DEEPAK SINGH)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
ASSISTANT REGISTRAR